

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA Nos. 451 & 452 of 2015 in DFR 1512 of 2015

Dated : **17th March, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Guttaseema Wind Energy Co. Pvt. Ltd. **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s): Mr. Arun Devdas

Counsel for the Respondent (s): Mr. Sandeep Rajpurohit
Ms. Swapna Sheshadri for R-1

ORDER

As per the learned counsel for the Applicant/Appellant, the personal service of the notices upon the opposite parties, except OP No.3, has not been effected. He may take fresh steps for which dasti service is permitted.

Post the matter for hearing on IAs, being IA Nos. 451 & 452 of 2015 in DFR 1512 of 2015, on **1st June, 2016**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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